

Central Administrative Tribunal  
Principal Bench

R.A. No. 95 of 2002  
in  
O.A. No. 2525 of 2001

New Delhi, dated this the 30<sup>th</sup> April, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

In the matter of:

Shri Inderjeet .. Review Applicant

Versus

Union of India and Others .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. The grounds taken therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. an attempt has been made to reargue the entire case, which is not permissible in law.

4. R.A. is rejected.

  
(S.R. Adige)  
Vice Chairman (A)

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